

execution on turn-key basis, with possibilities of financing a portion of the cost of the project through government-to-government credits or on mixed financing terms.

Recovery of Unintended Profits made by Drug Companies

1606. SHRI CHANDRIKA PRASAD TRIPATHI:

SHRIMATI RENUKA CHOWDHURY:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government's attention has been drawn to the news-item which appeared in the 'Indian Express' of 21st August, 1987 captioned 'To the rescue of profiteering drug companies';

(b) if so, whether it is a fact that the Government have gone again to the Supreme Court for fresh directives in regard to the recovery of unintended profits made by the drug companies from poor consumers;

(c) whether it is also a fact that Government have all the powers under the Drugs Price Control Order; and

(d) if so, what is the justification then for going to the Supreme Court instead of using the available powers to recover these profits?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R K JAICHANDRA SINGH):
(a) to (c) Yes, Sir

(d) While requesting for grant of stay of the prices fixed by the Government, the companies concerned had given an undertaking to the Court that in the event of their petitions being dismissed and the rule discharged, they would deposit within eight weeks of the dismissal of the petitions by the Court, the difference in the prices of formulations in question for being deposited into the

DPEA. Since the companies concerned have failed to do the needful, the Hon. Supreme Court has been requested to issue necessary directive in this regard. Government have simultaneously taken all other steps for recovery under the powers under the Drugs Prices Control Order.

Setting up of an Institute of Petroleum Safety and Environmental Management

1607. SHRI RAMNARAYAN GOSWAMI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether ONGC has taken any decision to set up an Institute of Petroleum Safety and Environmental Management with a view to minimising the pollution risk; and

(b) if not, when the commission will go in for such an Institute which is very important from the point of view of environmental pollution and the problems related to it?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) Yes, Sir.

(b) Does not arise

Load shedding in the country

1608. DR MOHD. HASH'M KIDWAI: Will the Minister of ENERGY be pleased to state:

(a) the total period of load shedding in the country from April, 1987 to September, 1987, Statewise;

(b) what was the corresponding figure during the same period of last year; and

(c) what is the number of strikes in the power houses during the period April, 1987 till September, 1987 State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY